

Western parts of the country to relieve congestion on the existing line ;

(b) if so, details thereof ; and

(c) when the work on the proposed new line will start ?

THE MINISTER OF RAILWAYS (SHRI A.B.A. GHANI KHAN CHOUHDURY) : (a) No, Sir. There is no proposal to construct such a new rail link.

(b) and (c). Do not arise.

Closure of M/s. Jain Sudh Vanaspati Ltd.

4392. SHRI JAIPAL SINGH KASHYAP : Will the Minister of INDUSTRY be pleased to state :

(a) whether the mill owners of M/s. Jain Sudh Vanaspati Limited, Ghaziabad have threatened to retrench the employees and to close the mill for not getting the supply of said raw material, if so, the action being taken by the Government in this regard ; and

(b) whether the Government are considering to take over this mill with a view to save the workers and employees from unemployment ?

THE MINISTER OF COMMERCE AND INDUSTRY AND OF THE DEPARTMENT OF SUPPLY (SHRI VISHWANATH PRATAP SINGH) : (a) and (b). Government have received a request from M/s 'Jain Shudh Vanaspati Limited, Ghaziabad, for the release of imported oil to them to eliminate threatened unemployment of workers in the factory. Keeping all the circumstances in view, such action as is deemed necessary in public interest, will be taken in the matter.

Pending Cases of Motor Accident Claims

4393. SHRI R.Y. GHORPADE : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) number of accident claims cases which are pending for settlement with the

Motor Accidents Claims Tribunal in Delhi ;

(b) number of Motor Vehicles Act—compensation cases which are pending for more than three years, more than two years and more than one year in Delhi ;

(c) what action government propose to settle the above cases expeditiously ; and

(d) whether government propose to empower the District and Addl. District Judges in Delhi to decide these case as has been done in the neighbouring States of Haryana, U.P., Rajasthan, Himachal Pradesh and Punjab ?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z.R. ANSARI) : (a) to (d). The information is being collected and will be laid on the Table of the Sabha.

Duties of Prosecuting Sub-Inspector and Prosecuting Inspector of RPF.

4394. SHRI CHINTAMANI PANIGRAHI : Will the Minister of RAILWAYS be pleased to state :

(a) whether the nature of duties of Prosecuting Sub-Inspector and Prosecuting Inspector of RPF Department and similar to that of PPs of Central Bureau of Investigation and Delhi Police etc ;

(b) if so, whether Government are considering to bring the status, channel of promotion and pay scale at par with the identical posts in CBI and Delhi Police and that of other department of the Central Government ;

(c) whether the observations of the Supreme Court that where all relevant considerations are the same, persons holding identical posts may not be treated differently in the matter of their pay merely because they belong to different departments have been taken into considerations by Government ; and

(d) if so, the reaction of Government thereto ?